

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**CP/310/00045/2018 in OA/310/01319/2014**

**Dated Tuesday the 17<sup>th</sup> day of July Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)  
&  
HON'BLE SHRI. P. MADHAVAN, Member (J)**

- 1.M.Narayanan,
- 2.J.Gopalakrishnan,
- 3.C.Anandakumar,
- 4.D.Rajasekar,
- 5.M.K.Deivakanthi,
- 6.C.T.Ponni,
- 7.S.Gajaraj,
- 8.G.Magimaidoss,
- 9.J.Balu,
- 10.K.Alamelu,
- 11.M.Thangapandy,
- 12.T.Samuel Dhanraj,
- 13.G.Sekar,
- 14.V.Ananthappan,
- 15.A.Kavitha,
- 16.K.Ravichandra Kumar,
- 19.P.Jeyakanthan,
- 20.A.Sankar,
- 21.S.Ganesan,
- 22.P.Sukumar,
- 27.M.P.Subramanian,
- 28.R.Raghu,
- 29.A.Palani,
- 30.R.Baskar,
- 31.B.Ramesh,
- 32.L.Chandrasekaran,
- 33.M.Paragunam,
- 34.V.Vasantha,
- 35.R.John Rosary Joseph,
- 36.R.Humayunkabir,
- 37.T.Elumalaivasan,
- 38.E.Govindasamy,

39.B.Devaraj,  
40.G.Elumalai,  
41.V.Settu,  
42.B.Jayakumar,  
43.K.Satish Kumar,  
44.G.Kandhan,  
45.P.Venkatesan,  
46.N.Venkatesan,  
47.S.Mohandass,  
48.N.Adhikesavan,  
49.V.Abirami,  
50.G.Shanthi,  
51.A.Baskaran,  
52.A.Gopalakrishnan,  
53.R.Gunasekaran,  
54.M.Venkatesan,  
55.S.Balasaraswathi,  
56.R.Devi,  
57.S.Ravichandran,  
58.R.Suriyakumar,  
59.K.Palani,  
60.M.Raju,  
61.K.Ganesh,  
62.C.E.nalin,  
63.N.Raman,  
64.S.Joy Mary. ....Applicants/Applicants

By Advocate M/s. P. Rajendran

Vs

1.Shri.Ananta Narayan Nanda,  
Director General of Posts,  
Dak Bhavan, New Delhi.

2.Dr. Charles Lobo,  
Chief Postmaster General,  
Tamil Nadu Circle, Chennai 600002.

....Respondents/Respondents

By Advocate Mr. M. Kishore Kumar

**ORAL ORDER**

**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

This CP has been filed by the applicants in OA 1319/2014 alleging non implementation of the order of this Tribunal dt. 13.01.2017 by the respondents.

2. When the matter is taken up for hearing, Mr. M. Kishore Kumar appears on behalf of the CP respondents and he produces a copy of the order dt. 12.03.2018 passed by the respondents in compliance of the order of this Tribunal which is taken on record. Learned counsel for CP applicants also reiterates that the order of this Tribunal has been complied with and the CP could be closed.

3. In view of the above submissions, CP is closed.

**(P. Madhavan)  
Member(J)**

**17.07.2018**

**(B.Bhamathi)  
Member(A)**

SKSI